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(NO.PATNA 1764) PATNA, THURSDAY, 11TH DECEMBER 2025

PATNA HIGH COURT

NOTIFICATION

The 11th December 2025

No. X-07-2025 AD (Rules) 2841(R)/Rules Dept.—In exercise of the powers conferred by **Clause (2) of Article 229 of the Constitution of India**, the Acting Chief Justice of the High Court of Judicature at Patna makes the following amendment in the **Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and other Conditions of Service and Conduct) Rules, 2021**.

1. Short title and commencement.—

(i) These Rules shall be called the **Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and other Conditions of Service and Conduct) (11th Amendment) Rules, 2025**.

(ii) It shall come into force with immediate effect.

2. In Part-VII, Rule-24 of the Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and other Conditions of Service and Conduct) Rules, 2021, the first proviso under sub-rule-2(iii) is amended in the following manner:-

Existing Rule	Amended Rule
Provided that in case of all the Officers and Staff attached with the Judges or Officers of the Registry, the remarks shall be made by the concerned Puisne	Provided that in case of all the Officers and Staff attached with the Chief Justice/Judges or Officers of the Registry, the remarks shall be made by the Chief Justice/Judge or

Existing Rule	Amended Rule
Judges and Officers of the Registry.	by the Officers of the Registry.

3. In Part-VII, Rule-24 of the Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and other Conditions of Service and Conduct) Rules, 2021, a new sub-rule-2(iv) is inserted below sub-rule-2 (iii), in the following manner:-

“(iv) Remarks in the Annual Confidential Report (ACR) in relation to the Officers & Staff posted in the Sections/Departments/Cell which are not under direct supervision of the Officer of the Registry of the rank of Joint Registrar and above, shall be recorded by the Registrar (Establishment) upon consideration of the report of Assistant Registrar/Deputy Registrar of the respective Sections/ Departments/ Cell.”

**By Order of the Court,
PRADEEP KUMAR MALIK,
*Registrar General.***

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